

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.85863 of 2025**

Arising Out of PS. Case No.-176 Year-2024 Thana- INDUSTRIAL AREA District- Vaishali

Digvijay Narayan Son of Late Jai Narayan Sah Resident Of Village
-Govindpur Bestwara, Ps- Singhwara, Dist -Darbhanga Presently Revenue
Clerk at Hajipur Block, Ps- Hajipur Sadar, Dist- Vaishali

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Shivjee Singh, Advocate

For the Opposite Party/s : Mr. Kumar Veerendra Narayan, A.P.P.

**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER**

2 09-02-2026 Heard learned counsel for the petitioner and learned
A.P.P. for the State.

2. This is second anticipatory bail petition. Earlier, the
petition, filed for grant of anticipatory bail on behalf of
petitioner, stood rejected, *vide* order dated 27.08.2025 passed in
Cr. Misc. No. 57170 of 2025.

3. This application does not reveal any change of
circumstances or new ground.

4. In view of the judgment of the Hon'ble Supreme
Court in the case of *G.R. Ananda Babu Vs. State of Tamil
Nadu and Anrs* reported in 2021 SCC OnLine SC 176, the
second anticipatory bail on behalf of the petitioner is not
maintainable. It is, accordingly, dismissed.

(Prabhat Kumar Singh, J)

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